

**SECTION 35AC OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON -
NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - SEVASANGH, GUJARAT**

NOTIFICATION NO.197/2015 [F.NO.V.27015/2/2015-SO (NAT.COM)]/SO 1984(E), DATED 20-7-2015

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O.458(E) dated the 30th March, 2006, issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 16, "Hospital project" by "Sevasangh, Sarvajanic Hospital Trust, Modasa - 383315, District Sabarkantha, Gujarat", as an eligible project or scheme for a period of three years beginning with financial year 2006-2007, which was extended further vide notification number S.O. 2037(E) dated the 6th August, 2009 for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. 474(E) dated the 16th March, 2012 for a period of three years beginning with financial year 2012-13;

And whereas by notification number S.O.3065(E) dated the 30th December, 2010 the estimated cost was enhanced from Rs. 1 crore including corpus fund of 50.00 lakh to Rs. 2 crore including corpus fund of Rs. 1 crore.

And whereas the said project or scheme is likely to extend beyond nine years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Hospital project" which is being carried out by " Sevasangh Sarvajanic Hospital Trust, Modasa - 383315, District Sabarkantha, Gujarat", without any change in the approved cost of Rs. 2 crore including corpus fund of Rs. 1 crore, as an eligible project or scheme for a further period of three years commencing with the financial year 2015-16 i.e. 2015-16, 2016-17 and 2017-18.

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